

**The Deputy Minister of Home Affairs (Shri Datar):** (a) and (b). The hon. Members are presumably referring to certain rules and orders prescribing domiciliary qualifications for recruitment to Services which have been in force in certain States since before the Constitution. Changes in these rule can now be made only by Parliamentary legislation under Article 16(3) of the Constitution. The question of initiating such legislation is at present under Government's consideration.

**Shri A. M. Thomas:** May I enquire whether any uniformity in these service rules is going to be attempted by the Government?

**Shri Datar:** It is one of the questions on which we have addressed the State Governments as to whether they are in favour of uniform rules to be legislated here.

**Shri R. S. Diwan:** As the medium of instruction in the colleges plays a great part in the matter of public services with the introduction of this Bill, is the Government contemplating to have a uniform policy of education in the colleges all over India?

**Shri Datar:** I do not know whether such a large question can be spelt out of the answer under this question.

### Educated Unemployment

\*1007. **Sardar A.S. Saigal** (on behalf of **Mulla Abdullahai**). Will the Minister of Education be pleased to state:

(a) whether the Madhya Pradesh Government has made a request for financial assistance under the scheme to relieve educated unemployment; and

(b) if so, the amounts sanctioned in this regard?

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das)** (a) Yes, Sir.

(b) Rs. 20,46,015 during 1953-56.

**सरदार ए० एस० सहगल :** क्या मैं जान सकता हूँ कि इस किस्म की कोई और स्कीम एजुकेटेड अनएम्प्लायमेंट के लिये किसी और स्टेट गवर्नमेंट ने बनाई है और केन्द्रीय सरकार से मदद की मांग की है ?

**Dr. M. M. Das:** We have given grants under this scheme to nearly all the State Governments.

**Shri Subodh Hasda :** May I know whether the Madhya Pradesh Government has submitted any scheme particularly in this connection, and the Government of India have given sanction for it?

**Dr. M. M. Das:** The scheme was formulated by the Central Government. The expenditure incurred on the scheme by the States or expected to incur, are submitted to the Centre and grants are given according to a scheduled rate.

**Shri N. B. Chowdhury :** May I know whether the scheme includes any work other than the employment of teachers?

**Dr. M. M. Das :** Social education workers and teachers for primary schools.

**श्री क० सी० सोधिया :** यह जो बीस लाख रुपया दिया गया है इससे कितने ग्रामियों को काम पर लगाने की तजवीज थी ?

**Dr. M. M. Das:** The total number of social educational workers that were to be appointed in the whole of India under the original scheme was 8,000. Unfortunately, up till now only 916 have been appointed.

**श्री क० सी० सोधिया :** क्या पूरी प्रांट दे दी गई थी ?

**Dr. M. M. Das:** We give help only for those teachers who are appointed.

### SHORT NOTICE QUESTION

#### Machine Tools Factories

\* **S. N.Q. No. 7. Shri Kasliwal:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Mr. J.D. Scaife, Colombo Plan expert, has submitted his report on Machine Tool Factories in this country;

(b) whether he has severely criticised the planning and working of the factories at Ambarnath and Jalahalli;

(c) whether in his view these factories have been "colossal financial failures" and the Swiss Consultants have not been earnest about training the Indian personnel; and

(d) if so, what Government propose to do in the matter?